

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 413**  
**Appeal No. 220/ND/252/2023**

**IN THE MATTER OF:**

Amarjyoti India Private Limited	...	Appellant
Versus		
Registrar Of Companies Nct Of Delhi And Haryana	...	Respondent

**Under Section 252(3).**

**Order delivered on 09.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant	: Mr. Abnish Kumar CS
For the Respondent	: Adv. Prashant Meharchandani, CSC Adv. Akshat Singh JSC, Adv. Utkarsh Kandpal
For the RoC	: Adv. Jyoti Khurana

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **21.05.2024**.

**Sd/-**  
**(Court Officer)**